

**IN THE HIGH COURT OF JHARKHAND, RANCHI**

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**Cr.M.P. No. 1842 of 2018**

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Ashok Singh @ Ashok Kumar Singh and Others ..... Petitioners  
-- Versus --  
The State of Jharkhand and Anr. .... Opposite Parties

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioners :- Mr. R.C.P. Sah, Advocate  
For the State :- Mr. Vinit Kumar Vashishth, APP  
For the O.P.No.2 :- Mr. Ravi Kumar Singh, Advocate

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**6/06.09.2021** This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

I.A. No.886/2020 has been filed for fixing early date of hearing of this petition.

Mr. Sah, the learned counsel appearing for the petitioners submits that on 09.03.2016 the matter was compromised between the petitioners and the Opposite Parties. He submits that there was case and counter case between both the parties.

In view of the reasons assigned in the said I.A., the prayer made in the I.A. is allowed.

I.A. No.886/2020 is allowed and disposed of.

Let this matter appear for admission on 27.09.2021.

**( Sanjay Kumar Dwivedi, J)**

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